

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(T) No. 1669 of 2021

M/s. B. K. Traders ... Petitioner
Versus
The State of Jharkhand and others ... Respondents

**CORAM: Hon'ble Mr. Justice Aparesh Kumar Singh
Hon'ble Mrs. Justice Anubha Rawat Choudhary**

Through Video Conferencing

For the Appellant : Ms. Sidhi Jalan, Advocate
For the Respondents : Mr. Gaurav Raj, A.C to A.A.G-II

02/07.09.2021

1. Learned counsel for the petitioner, Ms. Sidhi Jalan prays for and is allowed 3 weeks' time to remove the following surviving defects.

1. P.O and P.S may be mentioned in details of respondent no. 3 and 4.
2. Annexure no. of the document under challenge may be mentioned in para-1 and prayer portion.
3. Certified copy of annexure-2 may be given with AFS of Rs.10.

2. Office to place the file for inspection and removal of defects, on requisition being made, within this time.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)